

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 584/MP/2020

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement (PSA) dated 26.12.2014 for supply of 100 MW and Power Supply Agreement dated 31.12.2014 for supply of 115 MW of power to Kerala State Electricity Board Limited.

Date of Hearing : 16.3.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Jhabua Power Limited (JPL)

Respondent : Kerala State Electricity Board Limited (KSEBL)

Parties Present : Ms. Swapna Seshadri, Advocate, JPL
Ms. Ritu Apurva, Advocate, JPL
Ms. Archita Kashyap, Advocate, JPL
Shri Prabhas Bajaj, Advocate, KSEBL
Shri Ajay Sabharwal, Advocate, KSEBL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the parties are in discussion to arrive at amicable settlement on the issues involved in the matter and, accordingly, requested that the matter may be listed after four weeks.

2. Considering the submission made by the learned counsel for the Petitioner, the Commission adjourned the matter. The Commission directed the parties to file the outcome of the aforesaid discussion and the settlement reached, if any, before the next date of hearing.

3. The Petition shall be listed for hearing on 22.6.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**